

**REPORT OF THE COMMITTEE ON  
PRIVATE MEMBERS' BILLS AND  
RESOLUTIONS**

**Seventh Lok Sabha**

**Twentieth Report**



**सत्यमेव जयते**

**LOK SABHA SECRETARIAT  
NEW DELHI**

**1981**

Presented on 1-4-1981

६

Adopted on 3-4-1981

## COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Seventh Lok Sabha)

### TWENTIETH REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twentieth Report.

2. The Committee met on 30 March 1981 for—

I. Examination of the following Constitution (Amendment) Bills under Rule 294(1)(a) of the Rules of Procedure:—

(1) The Constitution (Amendment) Bill, 1981 (*Insertion of new article 48B, etc.*) by Shri Digvijay Sinh.

(2) The Constitution (Amendment) Bill, 1981 (*Amendment of article 16*) by Shri K. P. Singh Deo.

II. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

#### *Examination of Constitution (Amendment) Bills*

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

#### *Findings of the Committee*

(1) The Constitution (Amendment) Bill, 1981 (*Insertion of new article 48B, etc.*) by Shri Digvijay Sinh.

The Bill seeks to amend the Constitution with a view to add a new Directive Principle of State Policy that the State shall take steps to check population growth. It also seeks to make it a fundamental duty of a citizen to practise family planning.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 1981 (*Amendment of article 16*) by Shri K. P. Singh Deo.

The Bill seeks to amend the Constitution to provide that nothing in article 16 shall prevent the State from making any provision for the reservation of appointments or posts in favour of physically handicapped persons, outstanding sportsmen or ex-servicemen.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

#### *Classification and allocation of time to Bills*

4. The Committee then considered classification and allocation of time for discussion of five Bills specified in Appendix.

[P.T.O.]

5. After considering all aspects of the Bills, the Committee recommend that (i) the Right to Privacy Bill, 1981 by Shri V. N. Gadgil and (ii) the Welfare of Handicapped, Disabled and Mentally Retarded Persons Bill, 1981 by Shri B. V. Desai, be placed in category 'A' and all the remaining three Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

*Recommendations*

6. The Committee recommend that—

- (i) Sarvashri Digvijay Singh and K. P. Singh Deo be permitted to move for leave to introduce their Constitution (Amendment) Bills; and
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House.

NEW DELHI;

30 March 1981.  
9 Chaitra 1903 (Saka).

G. LAKSHMANAN,

*Chairman,  
Committee on Private Members'  
Bills and Resolutions.*

APPENDIX

Sl. No.	Name of the Bill and the Member-in-Charge	Bill No.	Category recommended	Time recommended by the Committee
1	2	3	4	5
1.	The Beedi Workers Welfare Fund (Amendment) Bill, 1981 ( <i>Amendment of sections 4, 5, etc.</i> ) by Shri Mukunda Mandal	20 of 1981	B	2 hours
2.	The Right to Privacy Bill, 1981 by Shri V. N. Gadgil.	29 of 1981	A	2 hours
3.	The Welfare of Handicapped, Disabled and Mentally Retarded Persons Bill, 1981 by Shri B. V. Desai.	40 of 1981	A	2 hours
4.	The High Court of Himachal Pradesh (Establishment of a Permanent Bench at Hamirpur) Bill, 1981 by Prof. Narain Chand Parashar.	31 of 1981	B	2 hours
5.	The Pensions (Regulation) Bill, 1981 by Shri Atal Behari Vajpayee.	41 of 1981	B	2 hours